(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI RAMESH BAIS): (a) No, Sir.

(b) Does not arise.

Mass Rapid Transport.

2290. SHRI PRABHUNATH SINGH: Will the OF THE Minister of URBAN AFFAIRS & EMPLOYMENT be pleased to state:

(a) whether the Government have gone in for foreign expertise for Mass Rapid Transport System in Delhi;

(b) if so, the present status thereof; and

(c) the time by which this scheme is likely to be formulated?

THE MINISTER OF URBAN AFFAIRS AND EMPLOYMENT (SHRI RAM JETHMALANI): (a) Yes, Sir.

(b) Total estimated cost of Delhi MRTS project is Rs. 4860 crore (at April 1996 prices). The project is being financed in part (approx. 56% of the total cost) by loan from OECF (Japan). OECF guidelines envisage the appointment of a consultant for the preparation and implementation of projects financed in whole or in part by the OECF.

Negotiations for appointment of General Consultants, who are to provide the requisite expertise in certain specified areas for Delhi MRTS, have been concluded. The contract for General Constancy, however, shall become effective after concurrence by OECF (Japan).

(c) The scheme for implementation of phase-I of Delhi MRTS project has already been formulated it is scheduled to be completed by March, 2005.

Detachment of Coast Guards

2291. SHRI P.S. GADHAVI: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government have received any proposal from the Government of Gujarat for detachment of Coast Guards and to equip it with fast moving boats and portable communication system; and

(b) if so, the reaction of the Government thereto?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) (a) Yes, Sir.

(b) The Government of Gujarat have been requested to allot suitable land to Coast Guard for setting up of a station at Jakhau. The realisation of this proposal is envisaged in the proposed Coast Guard Development Plan 1997-2002.

Unauthorised Construction of Religious Structures on Government Land

2292. SHRI ARIF MOHAMMED KHAN: Will the MINISTER OF URBAN AFFAIRS & EMPLOYMENT be pleased to state:

(a) the number of cases of unauthorised construction of temples, mosques and chruches on Government land in Delhi have come to the notice of the Government;

(b) the areas of public land encroached upon by them; and

(c) the cases in which such unauthorised constructions have been regularised?

THE MINISTER OF URBAN AFFAIRS AND EMPLOYMENT (SHRI RAM JETHMALANI): (a) to (c) Position as reported by DDA, N.D.M.C., L&DO, C.P.W.D. and Delhi Cantonment Board is as under:—

Name of organi-station	No. of cases of unauthorised construction of religious nature	Area encroached	No. of cases regularised
1	2	3	4
D.D.A.	No such survey has been conducted.	34 acres	No such unauthorised construction on Govt. Land has been regularised.